

IN THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)

AT CHENNAI

Appeal No. 42 of 2024

S.P Muthuraman,

...Appellant

-Versus-

Union of India & Ors.

...Respondents

TYPED SET OF DOCUMENTS FILED ON BEHALF OF THE 3RD RESPONDENT – VOLUME II

S. No.	Date	Document	Page No.
5.	03.01.2023	Copy of Form 1 - Application for Environmental Clearance filed by the 3 rd Respondent	136 – 159
6.	23.02.2023	Copy of the Terms of Reference obtained from the 2 nd Respondent bearing Lr No. SEIAA-TN/F.No.9738/SEAC/8(b)ToR-1376/2023	160 – 174
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RELEVANT NOTIFICATIONS, OFFICE MEMORANDA & CLARIFICATIONS			
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12.	04.10.2022	Copy of the Office Memorandum bearing F. No. 19-131/2019-IA-III [E 128798] issued by the Ministry of Environment, Forests and Climate Change	234 - 236
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Dated at Chennai on this the 25th day of November, 2025



Counsel for the 3rd Respondent

APPLICATION FOR ENVIRONMENTAL CLEARANCE

FORM I

For

Proposed Expansion of TATA Electronic Private Limited (i.e, Manufacturing & Assembly of metal case for mobile phones-3 Lakh Parts/Day) with total built-up area of 5,57,470 Sq. m

At

S.F. No's: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu

By

M/s. TATA ELECTRONICS PRIVATE LIMITED

Thimjepalli Village,

Kelamangalam - Rayakottai Road,

Hosur, Krishnagiri District,

Tamil Nadu – 635113

CONSULTANT

ASHOK NAGAR, CHENNAI

(NABET/EIA/2225/IA 0098| Validity up to 24.06.2025)

January 2023

For Tata Electronics Private Limited

Director/Authorised Signatory

FORM -I

I. Basic Information

S. No	Item	Details
1.	Name of the Project	Proposed Expansion of Tata Electronics Private Limited (i.e, Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m
2.	S. No. in the Schedule	8(b)
3.	Proposed capacity/ area/ length/ tonnage to be handled/ command area / lease area/ number of wells to be drilled	Total Area : 22,51,106.34 Sq. m Ground Coverage Area : 4,17,555.00 Sq. m Road Area : 2,33,342.91 Sq. m Paved Area : 62,230.02 Sq. m Parking Area : 34, 641.76 Sq. m Greenbelt : 3,37,753.70 Sq. m OSR : 2,25,110.63 Sq. m Future Development : 9,40,472.32 Sq. m Built-up Area : 5,57,470.00 Sq. m
4.	New/Expansion/Modernization	Expansion project with Fresh EC
5.	Existing Capacity/Area etc.	Manufacturing & Assembly of metal case for mobile phones - 50,000 No's/Day Existing Built-up Area: 1,42,635 Sq. m
6.	Category of Project i.e. 'A' or 'B'	'B'
7.	Does it attract the general condition? If yes, please specify.	Not Applicable
8.	Does it attract the specific condition? If yes, please specify.	No
9.	Location Plot/Survey/Khasra No.	312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P),



For Tata Electronics Private Limited

Director/Authorised Signatory

	13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village
Village	Thimjepalli, Udedurgam & Ayyaranpalli
Tehsil	Denkanikottai
District	Krishnagiri
State	Tamilnadu
10.	Nearest railway station/airport along with distance in kms. PeriyaNagathunai Railway Station ~ 3.30km (W) Kempegowda Int. Airport ~ 72.51km (NNW) Hosur Airport ~ 20.81km (WNW)
11.	Nearest Town, city, District Headquarters along with distance in kms. Town : Hosur ~ 20.56km (NNW) City : Bangalore ~ 39.25km (NW) District HQ : Krishnagiri ~ 20.81km (WNW)
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given) Nagamangalam Village, Denkanikottai Taluk, Krishnagiri District.



For Tata Electronics Private Limited

[Signature]

Director/Authorised Signatory

13.	Name of the Applicant	M/s. TATA Electronics Private Limited
14.	Registered Address	SF. 308-327, Thimjepalli Village, Kelamangalam- Rayakottai Road, Hosur, Krishnagiri District, Tamil Nadu - 635113
15.	Address for Correspondence:	
	Name	Mr. Srinivasan S
	Designation (Owner/Partner/CEO)	Head-Projects & Facilities
	Address	SF. 308-327, Thimjepalli Village, Kelamangalam- Rayakottai Road, Hosur, Krishnagiri District, Tamil Nadu.
	Pin Code	635113
	E-mail	srinivasan.s@tataelectronics.co.in
	Telephone No.	9443322254
	Fax No.	-
16.	Details of Alternative Sites examined, if any, location of these sites should be shown on a Topo sheet	Nil
17.	Interlinked Projects	Nil
18.	Whether separate application of interlinked project has been submitted?	Not Applicable
19.	If yes, date of submission	Not Applicable
20.	If no, reason	Not Applicable
21.	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980? (b) The Wildlife (Protection) Act, 1972? (c) The C.R.Z. Notification, 1991?	The proposed project requires NBWL clearance, as the Cauvery North WLS is located at 0.28km (S). from the site
22.	Whether there is any Government Order/Policy relevant/relating to the site?	No
23.	Forest land involved (hectares)	Nil
24.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? (a) Name of the Court (b) Case No. (c) Orders/directors of the Court, if any and its relevance with the proposed project.	No



For Tata Electronics Private Limited


 Director/Authorised Signatory

II. Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S. No.	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	556.26 Acres (225.11 Ha.) of barren land. (Land document along with the list of S.F Numbers listed in Annexure-1) These lands are considered as barren land/Porambokku/Podugal land.
1.2	Clearance of existing land, vegetation, and buildings?	Yes	The land use of site is mostly fallow and open/barren land. Existing shrubs and bushes will be cleared.
1.3	Creation of new land uses?	Yes	The proposed project is manufacturing of metal cases for mobile phones. The manufacturing unit covers a total land area of 556.26 Acre. Hence the land use has been changed to Industrial purpose.
1.4	Pre-construction investigations e.g., bore ress, soil testing?	Yes	Soil investigations involving borehole and electrical resistivity tests will be carried out to ascertain the soil characteristics including strength parameters.
1.5	Construction works?	Yes	Proposed Expansion of Tata Electronics Private Limited (i.e, Manufacturing & Assembly of metal case for mobile phones-3 Lakh parts No's/Day) with total built-up area of 5,57,470 Sq. m
1.6	Demolition works?	Yes	Demolition of some existing dilapidated structures had been carried out by the company.
1.7	Temporary sites used for construction works or housing of construction workers?	No	Not required. Local manpower (Approx. 2000 in number) will be used for Construction purpose.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations.	Yes	Roads and Storm water drains will be developed as per the project requirement. Topsoil excavated during construction activities will be stored and used for construction phase filling/landscape development within the project site.
1.9	Underground works including mining or tunneling.	No	Not Applicable
1.10	Reclamation works?	No	Nil
1.11	Dredging?	No	Not Applicable
1.12	Offshore structures?	No	Not Applicable
1.13	Production and manufacturing processes?	Yes	Manufacturing & Assembly of metal case for mobile phones-3 Lakh parts No's/Day
1.14	Facilities for storage of goods or material?	Yes	<ul style="list-style-type: none"> • Temporary sheds will be created at the project site during the construction phase for the storage of construction materials. • Separate material handling yard will be made as per requirement. • Cement will be separately stored under covered bags. Sand will be stacked neatly under tarpaulin cover. • Bricks and steel will be laid in open area.



Tata Electronics Private Limited

Director/Authorised Signatory

1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	<p>Solid Waste Generation:</p> <p>Construction Phase: Municipal Solid Waste generated during construction will be about 225 kg/ day.</p> <p><i>Organic Waste:</i> 90 kg/day will be generated. Organic Waste will be collected through bins which will be composed and used as manure.</p> <p><i>Inorganic Waste:</i> 135 kg/day will be generated. Inorganic Waste will be collected through bins which will be disposed to authorized vendor.</p> <p><i>Construction Waste:</i> 150-200 kg/day will be generated.</p> <p><i>Disposal of Construction Waste:</i> Construction waste will be reused to the maximum and the excess will be disposed to through authorized vendors</p> <p><i>Average waste generated will be 0.25 kg per capita per day as per norms.</i></p> <p>Operation Phase: The total population during operation phase will be 40,000 No's and 2000 No's of floating population. The Municipal solid waste generated during operation for both the existing, proposed and after expansion of the project is mentioned below.</p> <p>Existing Generation:</p> <table border="1" style="width:100%; border-collapse: collapse; margin-bottom: 10px;"> <thead> <tr> <th style="width:60%;">Name of the waste</th> <th style="width:15%;">Quantity (T/M)</th> <th style="width:25%;">Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>Aluminium Scrap</td> <td style="text-align: center;">6.60</td> <td rowspan="7" style="text-align: center; vertical-align: middle;">Sent to Recyclers</td> </tr> <tr> <td>Paper waste + Packing Cartons</td> <td style="text-align: center;">1.00</td> </tr> <tr> <td>Moulded Plastic Pellets scrap</td> <td style="text-align: center;">0.42</td> </tr> <tr> <td>Plastic wastes (Chocolate wrappers, stable pins, Chewing gums, Biscuit wrappers)</td> <td style="text-align: center;">2</td> </tr> <tr> <td>Wood waste</td> <td style="text-align: center;">1.00</td> </tr> <tr> <td>Glass waste</td> <td style="text-align: center;">0.50</td> </tr> <tr> <td>Steel / Iron</td> <td style="text-align: center;">2.00</td> </tr> <tr> <td>Cotton wastes</td> <td style="text-align: center;">1.00</td> <td rowspan="2" style="text-align: center; vertical-align: middle;">OWC/Bio gas plant</td> </tr> <tr> <td>Food waste</td> <td style="text-align: center;">4.00</td> </tr> </tbody> </table> <p>Proposed Generation:</p> <table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th style="width:60%;">Name of the waste</th> <th style="width:15%;">Quantity (T/M)</th> <th style="width:25%;">Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>Aluminium Scrap</td> <td style="text-align: center;">404.00</td> <td rowspan="3" style="text-align: center; vertical-align: middle;">Sent to Recyclers</td> </tr> <tr> <td>Paper waste + Packing Cartons</td> <td style="text-align: center;">2.00</td> </tr> <tr> <td>Moulded Plastic Pellets</td> <td style="text-align: center;">6.24</td> </tr> </tbody> </table>	Name of the waste	Quantity (T/M)	Mode of disposal	Aluminium Scrap	6.60	Sent to Recyclers	Paper waste + Packing Cartons	1.00	Moulded Plastic Pellets scrap	0.42	Plastic wastes (Chocolate wrappers, stable pins, Chewing gums, Biscuit wrappers)	2	Wood waste	1.00	Glass waste	0.50	Steel / Iron	2.00	Cotton wastes	1.00	OWC/Bio gas plant	Food waste	4.00	Name of the waste	Quantity (T/M)	Mode of disposal	Aluminium Scrap	404.00	Sent to Recyclers	Paper waste + Packing Cartons	2.00	Moulded Plastic Pellets	6.24
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Moulded Plastic Pellets	6.24																																			



For Tata Electronics Limited

[Signature]
Director/Authorised Signatory

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1.16	Facilities for long term housing of operational workers?	No	No facilities for long term housing of operational workers are planned within the site. Separate housing facilities for the operation workers is provided at an approximate distance of 4.7km from the project site.																																												
1.17	New road, rail or sea traffic during construction or operation?	No	Not Applicable																																												
1.18	New road, rail, air, waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc.?	No	Not Applicable																																												
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	The proposed project shall not attract any closure or diversion of the existing transport routes.																																												
1.20	New or diverted transmission lines or pipelines?	No	Not Applicable																																												
1.21	Impoundment, damming, culverting, realignment, or other changes to the hydrology of watercourses or aquifers?	No	Not Applicable																																												
1.22	Stream crossings?	No	Not Applicable																																												
1.23	Abstraction or transfer of water from ground or surface waters?	Yes	Total water requirement for the proposed manufacturing facility is 7799 KLD where the fresh																																												



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			water is sourced from Hogenakkal Water supply & Fluorosis Mitigation Project.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	Grading within the project site will be planned and implemented in such there will be no impact in runoff. Rainwater harvesting system will be provided along the project site.
1.25	Transport of personnel or materials for construction, operation, or decommissioning?	Yes	The nearby village road will be utilized for transportation of material and personnel during construction and operation phases.
1.26	Long-term dismantling or decommissioning or restoration works?	No	No long-term dismantling or decommissioning or restoration works are envisaged.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	Not Applicable.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	Temporary influx of construction workers during construction phase will be 2000 in number and in operation phase it will be 40,000 No's and 2000 No's of floating population.
1.29	Introduction of alien species?	No	No introduction of alien species will be envisaged
1.30	Loss of native species or genetic diversity?	Yes	There will loss of trees due to the construction activity. Around 200 No's of trees has been removed.
1.31	Any other actions?	No	Not Applicable

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials, or energy, especially any resources which are non-renewable or in short supply):

S. No.	Information/checklist confirmation	Yes /No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	No	The lands are fallow/barren lands with no agricultural activities being undertaken on the site
2.2	Water (expected source & competing users) unit: KLD	Yes	<p>During Construction Phase: The total water required during construction phase will be 150 KLD i.e., For workers = 90 KLD & for construction purpose 60 KLD.</p> <p>During Operation Phase: <u>Existing:</u> The total water required for the existing unit is 1687.75 KLD. The detailed Breakup is given below.</p> <ol style="list-style-type: none"> Domestic - 432 KLD (Fresh Water) Flushing - 243 KLD (Treated Water) Canteen - 225 KLD (Fresh Water) Greenbelt - 567 KLD (Treated Water) Process - 220.75 KLD (216.65 Treated & 4.1 KLD Fresh Water) <p><u>After Expansion:</u> Total water requirement for the project is 7799 KLD which is sourced from Hogenakkal Water supply &</p>



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			<p>Fluorosis Mitigation Project. The breakup of water usage is as below:</p> <p>1. Domestic - 1260 KLD (Fresh water)</p> <p>2. Process - 3262 KLD</p> <p>(Treated = 2098.7 KLD & Fresh Water = 1163.3 KLD)</p> <p>3. Greenbelt - 1690 KLD (Treated Water)</p> <p>4. Cooling Tower - 327 KLD (Treated Water)</p> <p>5. Toilet Flushing - 630 KLD</p> <p>(Treated Water = 504 KLD & Fresh Water = 126 KLD)</p> <p>6. Canteen - 630 (Fresh Water)</p>																																
2.3	Minerals (MT)	No	Not Applicable																																
2.4	Construction material- stone, aggregates, and / soil (expected source - MT)	Yes	<p>For proposed Expansion: Construction Materials will be brought directly from the manufacturers</p> <table border="1"> <thead> <tr> <th>Sl. No</th> <th>Material Description</th> <th>Quantity</th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Earth for Cutting</td> <td>580725</td> <td>Cum</td> </tr> <tr> <td>2</td> <td>Earth for filling</td> <td>2019950</td> <td>Cum</td> </tr> <tr> <td>3</td> <td>Cement</td> <td>1208500</td> <td>Bags</td> </tr> <tr> <td>4</td> <td>Sand</td> <td>155500</td> <td>Cum</td> </tr> <tr> <td>5</td> <td>Aggregate</td> <td>177700</td> <td>Cum</td> </tr> <tr> <td>6</td> <td>Reinforcement Steel</td> <td>5500</td> <td>MT</td> </tr> <tr> <td>7</td> <td>Structural Steel</td> <td>27500</td> <td>MT</td> </tr> </tbody> </table>	Sl. No	Material Description	Quantity	Unit	1	Earth for Cutting	580725	Cum	2	Earth for filling	2019950	Cum	3	Cement	1208500	Bags	4	Sand	155500	Cum	5	Aggregate	177700	Cum	6	Reinforcement Steel	5500	MT	7	Structural Steel	27500	MT
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2.5	Forests and timber (source - MT)	Yes	Only minimum amount of timber will be used.																																
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW),	Yes	<p>Power Required for Existing Operation: For the production quantity 1 Lakh Parts/Day, 40MVA power is required.</p> <p>The power backup was provided through DG set capacity 2250kVA (27 No's) and 1250kVA (4 No's).</p> <p>Power Required for After Expansion: The production quantity increases to 3 Lakh Parts/Day and hence the Power required will be 120MVA per day.</p> <p>The backup power to the manufacturing facility will be provided through DG sets of 73 No's of 2250 kVA and 5 Nos of 1250 kVA. <i>Source: TANGEDCO.</i></p>																																
2.7	Any other natural resources (use appropriate standard units)	No	Not Applicable																																

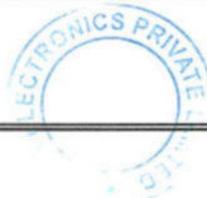


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3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S. No	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data																																																
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	<p>The proposed Expansion of TATA Electronics Private Limited (i.e, Manufacturing & Assembly of metal case for mobile phones-3 Lakhs parts No's/day). There will not be any storage of hazardous chemicals (as per MSIHC rules).</p> <p>However, the hazardous waste generated from the existing, proposed, after expansion activity and its disposal method is given below.</p> <p>From Existing operation:</p> <table border="1"> <thead> <tr> <th>Cat. No.</th> <th>Nature of solid waste</th> <th>Qty</th> <th>Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>5.1</td> <td>Used/Spent Oil</td> <td>20 KL/A</td> <td>Sent to Authorized recycler</td> </tr> <tr> <td>5.2</td> <td>Wastes / Residues containing oil</td> <td>6 T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> <tr> <td>23.1</td> <td>Wastes or residues (not made with vegetable or animal materials)</td> <td>10 T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> <tr> <td>33.1</td> <td>Empty container</td> <td>12 T/A</td> <td>Sent to Authorized recycler</td> </tr> <tr> <td>35.3</td> <td>Chemical Sludge from wastewater treatment</td> <td>720 T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> <tr> <td>-</td> <td>ATFD Salt</td> <td>480T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> </tbody> </table> <p>From Proposed operation:</p> <table border="1"> <thead> <tr> <th>Cat. No.</th> <th>Nature of solid waste</th> <th>Qty</th> <th>Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>5.1</td> <td>Used/Spent Oil</td> <td>60 KL/A</td> <td>Sent to Authorized recycler</td> </tr> <tr> <td>5.2</td> <td>Wastes / Residues containing oil</td> <td>18 T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> <tr> <td>23.1</td> <td>Wastes or residues (not made with vegetable or animal materials)</td> <td>30 T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> <tr> <td>33.1</td> <td>Empty container</td> <td>36</td> <td>Sent to</td> </tr> </tbody> </table>	Cat. No.	Nature of solid waste	Qty	Mode of disposal	5.1	Used/Spent Oil	20 KL/A	Sent to Authorized recycler	5.2	Wastes / Residues containing oil	6 T/A	Sent to TNPCB approved TSDF site.	23.1	Wastes or residues (not made with vegetable or animal materials)	10 T/A	Sent to TNPCB approved TSDF site.	33.1	Empty container	12 T/A	Sent to Authorized recycler	35.3	Chemical Sludge from wastewater treatment	720 T/A	Sent to TNPCB approved TSDF site.	-	ATFD Salt	480T/A	Sent to TNPCB approved TSDF site.	Cat. No.	Nature of solid waste	Qty	Mode of disposal	5.1	Used/Spent Oil	60 KL/A	Sent to Authorized recycler	5.2	Wastes / Residues containing oil	18 T/A	Sent to TNPCB approved TSDF site.	23.1	Wastes or residues (not made with vegetable or animal materials)	30 T/A	Sent to TNPCB approved TSDF site.	33.1	Empty container	36	Sent to
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				T/A	Authorized recycler
		35.3	Chemical Sludge from wastewater treatment	9070 T/A	Sent to TNPCB approved TSDF site.
		-	ATFD Salt	6045 T/A	Sent to TNPCB approved TSDF site.
After Expansion:					
		Cat. No.	Nature of solid waste	Qty	Mode of disposal
		5.1	Used/Spent Oil	80 KL/A	Sent to Authorized recycler
		5.2	Wastes / Residues containing oil	24 T/A	Sent to TNPCB approved TSDF site.
		23.1	Wastes or residues (not made with vegetable or animal materials)	40 T/A	Sent to TNPCB approved TSDF site.
		33.1	Empty container	48 T/A	Sent to Authorized recycler
		35.3	Chemical Sludge from wastewater treatment	9790 T/A	Sent to TNPCB approved TSDF site.
		-	ATFD Salt	6525 T/A	Sent to TNPCB approved TSDF site.
3.2	Changes in occurrence of disease or affect disease vectors (e.g., insect or water borne diseases)	No	No changes in occurrence of disease or affect disease vectors (e.g., insect or water borne diseases) are envisaged.		
3.3	Affect the welfare of people e.g., by changing living conditions?	No	Not Applicable		
3.4	Vulnerable groups of people who could be affected by the project e.g., hospital patients, children, the elderly etc.,	No	Buffer Zone will have Vulnerable groups and Suitable mitigation pollution control measures and safety measures will be implemented by Project proponent.		
3.5	Any other causes	No	Nil		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden, or mine wastes	No	No spoil, over burden or mine waste envisaged



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4.2	Municipal waste (domestic and or commercial wastes)	Yes	<p>Solid Waste Generation: Construction Phase: Municipal Solid Waste generated during construction will be about 225 kg/ day.</p> <p><i>Organic Waste:</i> 90 kg/day will be generated. Organic Waste will be collected through bins which will be composed and used as manure.</p> <p><i>Inorganic Waste:</i> 135 kg/day will be generated. Inorganic Waste will be collected through bins which will be disposed to authorized vendor.</p> <p><i>Construction Waste:</i> 150-200 kg/day will be generated.</p> <p><i>Disposal of Construction Waste:</i> Construction waste will be reused to the maximum and the excess will be disposed to through authorized vendors.</p> <p><i>Average waste generated will be 0.25 kg per capita per day as per norms.</i></p> <p>Operation Phase: The total population during operation phase will be 40,000 No's and 2000 No's of floating population. The Municipal solid waste generated during operation for both the existing and proposed project is mentioned below.</p> <p>Existing Generation:</p> <table border="1"> <thead> <tr> <th>Name of the waste</th> <th>Quantity (T/M)</th> <th>Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>Aluminium Scrap</td> <td>6.60</td> <td rowspan="8">Sent to Recyclers</td> </tr> <tr> <td>Paper waste + Packing Cartons</td> <td>1.00</td> </tr> <tr> <td>Moulded Plastic Pellets scrap</td> <td>0.42</td> </tr> <tr> <td>Plastic wastes (Chocolate wrappers, stable pins, Chewing gums, Biscuit wrappers)</td> <td>2</td> </tr> <tr> <td>Wood waste</td> <td>1.00</td> </tr> <tr> <td>Glass waste</td> <td>0.50</td> </tr> <tr> <td>Steel / Iron</td> <td>2.00</td> </tr> <tr> <td>Cotton wastes</td> <td>1.00</td> </tr> <tr> <td>Food waste</td> <td>4.00</td> <td>OWC/Biogas plant</td> </tr> </tbody> </table> <p>Proposed Generation:</p> <table border="1"> <thead> <tr> <th>Name of the waste</th> <th>Quantity (T/M)</th> <th>Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>Aluminium Scrap</td> <td>404.00</td> <td rowspan="6">Sent to Recyclers</td> </tr> <tr> <td>Paper waste + Packing Cartons</td> <td>2.00</td> </tr> <tr> <td>Moulded Plastic Pellets scrap</td> <td>6.24</td> </tr> <tr> <td>Plastic wastes (Chocolate wrappers, stable pins, Chewing gums, Biscuit wrappers)</td> <td>4.00</td> </tr> <tr> <td>Wood waste</td> <td>2.00</td> </tr> <tr> <td>Glass waste</td> <td>1.00</td> </tr> </tbody> </table>	Name of the waste	Quantity (T/M)	Mode of disposal	Aluminium Scrap	6.60	Sent to Recyclers	Paper waste + Packing Cartons	1.00	Moulded Plastic Pellets scrap	0.42	Plastic wastes (Chocolate wrappers, stable pins, Chewing gums, Biscuit wrappers)	2	Wood waste	1.00	Glass waste	0.50	Steel / Iron	2.00	Cotton wastes	1.00	Food waste	4.00	OWC/Biogas plant	Name of the waste	Quantity (T/M)	Mode of disposal	Aluminium Scrap	404.00	Sent to Recyclers	Paper waste + Packing Cartons	2.00	Moulded Plastic Pellets scrap	6.24	Plastic wastes (Chocolate wrappers, stable pins, Chewing gums, Biscuit wrappers)	4.00	Wood waste	2.00	Glass waste	1.00
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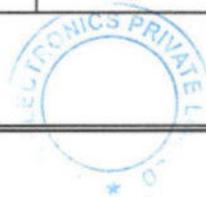
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4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	<p>The proposed Expansion of TATA Electronics Private Limited (i.e, Manufacturing & Assembly of metal case for mobile phones-3 Lakhs parts No's/day). There will not be any storage of hazardous chemicals (as per MSIHC rules).</p> <p>However, the hazardous waste generated from the existing, proposed, after expansion activity and its disposal method is given below.</p> <p>From Existing operation:</p> <table border="1"> <thead> <tr> <th>Cat. No.</th> <th>Nature of solid waste</th> <th>Qty</th> <th>Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>5.1</td> <td>Used/Spent Oil</td> <td>20 KL/A</td> <td>Sent to Authorized recycler</td> </tr> <tr> <td>5.2</td> <td>Wastes / Residues containing oil</td> <td>6 T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> <tr> <td>23.1</td> <td>Wastes or residues (not made with vegetable or animal materials)</td> <td>10 T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> <tr> <td>33.1</td> <td>Empty container</td> <td>12 T/A</td> <td>Sent to Authorized recycler</td> </tr> <tr> <td>35.3</td> <td>Chemical Sludge from wastewater treatment</td> <td>720 T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> <tr> <td>-</td> <td>ATFD Salt</td> <td>480T/A</td> <td>Sent to TNPCB approved TSDF site.</td> </tr> </tbody> </table> <p>From Proposed operation:</p> <table border="1"> <thead> <tr> <th>Cat. No.</th> <th>Nature of solid waste</th> <th>Qty</th> <th>Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>5.1</td> <td>Used/Spent Oil</td> <td>60</td> <td>Sent to Authorized</td> </tr> </tbody> </table>	Cat. No.	Nature of solid waste	Qty	Mode of disposal	5.1	Used/Spent Oil	20 KL/A	Sent to Authorized recycler	5.2	Wastes / Residues containing oil	6 T/A	Sent to TNPCB approved TSDF site.	23.1	Wastes or residues (not made with vegetable or animal materials)	10 T/A	Sent to TNPCB approved TSDF site.	33.1	Empty container	12 T/A	Sent to Authorized recycler	35.3	Chemical Sludge from wastewater treatment	720 T/A	Sent to TNPCB approved TSDF site.	-	ATFD Salt	480T/A	Sent to TNPCB approved TSDF site.	Cat. No.	Nature of solid waste	Qty	Mode of disposal	5.1	Used/Spent Oil	60	Sent to Authorized
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						KL/A	recycler
5.2	Wastes / Residues containing oil		18 T/A				Sent to TNPCB approved TSDF site.
23.1	Wastes or residues (not made with vegetable or animal materials)		30 T/A				Sent to TNPCB approved TSDF site.
33.1	Empty container		36 T/A				Sent to Authorized recycler
35.3	Chemical Sludge from wastewater treatment		9070 T/A				Sent to TNPCB approved TSDF site.
-	ATFD Salt		6045 T/A				Sent to TNPCB approved TSDF site.
After Expansion:							
Cat. No.	Nature of solid waste		Qty				Mode of disposal
5.1	Used/Spent Oil		80 KL/A				Sent to Authorized recycler
5.2	Wastes / Residues containing oil		24 T/A				Sent to TNPCB approved TSDF site.
23.1	Wastes or residues (not made with vegetable or animal materials)		40 T/A				Sent to TNPCB approved TSDF site.
33.1	Empty container		48 T/A				Sent to Authorized recycler
35.3	Chemical Sludge from wastewater treatment		9790 T/A				Sent to TNPCB approved TSDF site.
-	ATFD Salt		6525 T/A				Sent to TNPCB approved TSDF site.
4.4	Other industrial process wastes	No	Not Applicable				
4.5	Surplus product	No	Not Applicable				
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Sludge from Sewage treatment plant generated (~152 Kg/day) will be used as manure. ETP sludge and ATFD salt generated will be disposed through TNPCB authorized TSDF.				
4.7	Construction or demolition wastes	Yes	During construction phase, construction debris may be generated which will be segregated and whatever is re-saleable will be sold to buyers and rest of the waste will be used for filling up of low-lying areas and development of internal roads and boundary walls. Excess quantity if any will be disposed as per norms. However, PP will monitor and ensure strict compliance on continuous basis.				
4.8	Redundant machinery or equipment	No	Not Applicable				
4.9	Contaminated soils or other materials	No	Not Applicable				



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4.10	Agricultural wastes	No	No agricultural wastes are envisaged
4.11	Other solid wastes	No	None

5. Release of pollutants or any hazardous, toxic, or noxious substances to air (Kg/hr)

S. No	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	<p>Construction Phase: Operation of diesel engine driven construction equipment and movement of trucks/ vehicles carrying men and materials</p> <p>Operation Phase: During operation phase, 73 No's of 2250 kVA and 5 No's of 1250 kVA will be provided as power back up. These DGs will generate air pollutants like SO₂, CO, NO_x,</p> <p>Separate DG yards and adequate DG stack height shall be provided for safe emission of flue gas.</p> <p>For DG Set Capacity of 2250kVA Stack Height required = $17.5 + [(0.2\sqrt{2250})]$ = 26.98 m = 27 m</p> <p>For DG Set Capacity of 1250kVA Stack Height required = $17.5 + [(0.2\sqrt{1250})]$ = 24.57 m = 25 m</p> <p>There is an existing boiler ETP where stack is provided at 17m height. The proposed unit includes Boiler And ETP of 2 No's and Vi ETP 3 No's whereas the stack will be provided at 17m height</p>
5.2	Emissions from production processes	Yes	During production process the emission shall be generated from anodizing section which can be controlled by using wet scrubber followed by Chimney.
5.3	Emissions from materials handling including storage or transport	Yes	The major emission will be during construction phase and only minimal amount emission will be generated.
5.4	Emissions from construction activities including plant and equipment	Yes	Temporary in nature which may originate during construction of buildings or road, this will be taken care by sprinkling of water
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	During construction phase emission from the storage of construction materials will be generated which is controlled by sprinkling of water and by using tarpaulin to close the materials.
5.6	Emissions from incineration of waste	No	Incineration will not be used.
5.7	Emissions from burning of waste in open air (e.g., lash materials, construction debris)	No	Will not be permitted
5.8	Emissions from any other sources	No	Not Applicable



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6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities / Rates, wherever possible) with source of information data
6.1	From operation of equipment e.g., engines, ventilation plant, crushers	Yes	<p>Construction Phase: 70-85dB(A) will be identify very near the source such as DG set or heavy equipment, etc., and PPEs will be provided to the workers. The typical sources are.</p> <ul style="list-style-type: none"> • Vehicular movement • Construction equipment • Construction activities <p>All major sound generating activities will be scheduled during daytime. However, the effect of the noise is mostly localized temporary i.e., will cease on completion of construction activity.</p> <p>Operation Phase: DG sets and vehicular source only. The DG sets will be used in operation during power failure. However, DG sets will be in an acoustic enclosure thereby minimizing the noise, if any.</p>
6.2	From industrial or similar processes	No	Not Applicable
6.3	From construction or demolition	Yes	Excavation, drilling and welding will be carried out during construction phase which will be temporary in nature. Measures will be taken to ensure that noise from construction activity is limited to site. Protective gears will be provided to the workers.
6.4	From blasting or piling	Yes	<p>No blasting activity will be undertaken in the project, but there will be piling activity during the construction stage. Personal Protective Equipment will be provided to the work force.</p> <p>During the construction activities, utmost care will be taken to control the noise levels within the standards</p>
6.5	From construction or operational traffic	Yes	During the construction activities, utmost care will be taken to control the noise levels within the standards. Negligible noise will be generated during operational phase and mitigation measures will be followed.
6.6	From lighting or cooling systems	No	Not Applicable
6.7	From any other sources	No	Not Applicable

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters, or the sea:

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	During accidental spill if any, spill contingency plan will be adopted to prevent the release of pollutant into the environment and will be managed as per the MSIHC guidelines.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	The Sewage generated will be treated in the STP with the capacity of 1500 KLD (2 No's). The treated water will be reused for flushing, cooling tower makeup and



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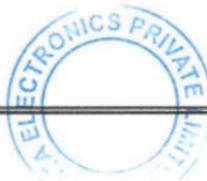
			balance is used for watering the OSR and Greenbelt area. The effluent generated from the process is further treated and the ETP treated water of about 2098.7 KLD is reused for process.
7.3	By deposition of pollutants emitted to air into the land or into water	No	The emission generated from the DG sets will be within the prescribed limits and released at the prescribed height.
7.4	From any other sources	No	Nil
7.5	Is there a risk of long-term buildup of pollutants in the environment from these sources?	No	Not envisaged in view of proposed pollution preventive and control measures to comply with the prescribed statutory norms.

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S. No	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances	No	PESO license had been obtained vide No. P/SC/TN/15/5262(P505462) for storing 450 KL of Petroleum Class B in bulk. This will be stored as per the guidelines/conditions issued.
8.2	From any other causes	No	Not Applicable
8.3	Could the project be affected by natural disasters causing environmental damage (e.g., floods, earthquakes, landslides, cloudburst etc.)?	No	The study area falls under Zone II (Least active) according to the Indian Standard seismic zone map thus the changes of earthquake are not much here. The location is not susceptible to floods, landslides, or cloud bursts.

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
9.1	Lead to development of supporting, facilities, ancillary development, or development stimulated by the project which could have impact on the environment e.g.:	Yes	The proposed expansion of TATA Electronics Private Limited (i.e., Manufacturing & Assembly of metal case for mobile phones-3 Lakhs No's/day), whereas it provides huge employment opportunities also, it leads to the development of supporting utilities.
	1. Supporting infrastructure (roads, power supply, waste or wastewater treatment, etc.	Yes	1. PP will develop all interior roads with dust-free, concrete / Tar felt roads 2. Rainwater harvesting pits/ponds, Storm water drain etc., will be provided.
	2. Housing development	No	The proposed project includes construction of a manufacturing unit
	3. Extractive industries 4. Supply industries	No	Not Applicable



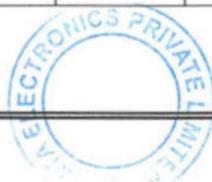
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	5. Others	No	Nil
9.2	Lead to after-use of the site, which could have an impact on the environment	No	Not Applicable
9.3	Set a precedent for later developments	Yes	This may help in development of commercial & residential in nearby site.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	NA

III) Environmental Sensitivity

S. No	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary																																																																																				
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	Yes	<p>Archeological Sensitivity:</p> <ul style="list-style-type: none"> ➤ Rayakottai Edge & Tomp ~ 7.82km (ESE) ➤ Rayakottai Fort ~ 8.81km (ESE) <p>Wildlife Sanctuary:</p> <ul style="list-style-type: none"> ➤ Cauvery North WLS ~ 0.28km (S) 																																																																																				
2	Areas which are important or sensitive for ecological reasons - Wetlands, water courses or other water bodies, coastal zone, biospheres, mountains, forests	Yes	<p>List of Water Bodies:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Name</th> <th>Dist. (~Km)</th> <th>Dir.</th> </tr> </thead> <tbody> <tr><td>1</td><td>Kelamangalum Lake</td><td>9.74</td><td>WNW</td></tr> <tr><td>2</td><td>Lake near narappanatti</td><td>7.60</td><td>WSW</td></tr> <tr><td>3</td><td>Lake near Tuppuganappalli</td><td>6.53</td><td>NNW</td></tr> <tr><td>4</td><td>Nagamangalam Lake</td><td>0.04</td><td>N</td></tr> <tr><td>5</td><td>Uddanapalli Lake</td><td>5.13</td><td>NNW</td></tr> <tr><td>6</td><td>Chinnar Reservoir/ Pachapalli Dam</td><td>5.01</td><td>SSW</td></tr> <tr><td>7</td><td>Eripanchapalli Lake</td><td>9.43</td><td>S</td></tr> <tr><td>8</td><td>Lake near Sengodachinnahalli</td><td>5.71</td><td>E</td></tr> <tr><td>9</td><td>Ponnaiyar R</td><td>4.85</td><td>NNE</td></tr> <tr><td>10</td><td>Chinnar River</td><td>11.61</td><td>ENE</td></tr> <tr><td>11</td><td>Chinnar R</td><td>4.54</td><td>WSW</td></tr> <tr><td>12</td><td>Sanathkumara Nadi</td><td>7.22</td><td>S</td></tr> </tbody> </table> <p>List of Reserve Forest:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Name</th> <th>Dist. (~Km)</th> <th>Dir.</th> </tr> </thead> <tbody> <tr><td>1</td><td>Udedurgam RF</td><td>0.28</td><td>S</td></tr> <tr><td>2</td><td>Aiyur Extn. RF</td><td>8.85</td><td>SSW</td></tr> <tr><td>3</td><td>Marandahalli Extn.RF</td><td>9.25</td><td>S</td></tr> <tr><td>4</td><td>Denkanikota RF</td><td>7.73</td><td>W</td></tr> <tr><td>5</td><td>Sanamavu RF</td><td>8.8</td><td>NW</td></tr> <tr><td>6</td><td>RF</td><td>12.8</td><td>NNW</td></tr> <tr><td>7</td><td>Settipalli RF</td><td>13.37</td><td>N</td></tr> </tbody> </table>	S. No.	Name	Dist. (~Km)	Dir.	1	Kelamangalum Lake	9.74	WNW	2	Lake near narappanatti	7.60	WSW	3	Lake near Tuppuganappalli	6.53	NNW	4	Nagamangalam Lake	0.04	N	5	Uddanapalli Lake	5.13	NNW	6	Chinnar Reservoir/ Pachapalli Dam	5.01	SSW	7	Eripanchapalli Lake	9.43	S	8	Lake near Sengodachinnahalli	5.71	E	9	Ponnaiyar R	4.85	NNE	10	Chinnar River	11.61	ENE	11	Chinnar R	4.54	WSW	12	Sanathkumara Nadi	7.22	S	S. No.	Name	Dist. (~Km)	Dir.	1	Udedurgam RF	0.28	S	2	Aiyur Extn. RF	8.85	SSW	3	Marandahalli Extn.RF	9.25	S	4	Denkanikota RF	7.73	W	5	Sanamavu RF	8.8	NW	6	RF	12.8	NNW	7	Settipalli RF	13.37	N
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3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	Not Applicable																																																																																				
4	Inland, coastal, marine, or underground waters	No	Not Applicable																																																																																				



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5	State, National boundaries	No	Not Applicable			
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	> SH - 85: Rayakottai – Athipalli Roadi ≈ Adjacent (N) > NH - 44: Srinagar – Kanniyakumari Road ≈ 12km (NNE)			
7	Defense installations	No	Not applicable			
8	Densely populated or built-up area	Yes	Village Name	Dist. (~ km)	Dir	Populati on in ~ Nos
			Kelamangalam	10.54	WNW	10994
			Sulagiri	12.19	NNE	9430
			Rayakottai	8.21	ESE	8593
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	<i>(The below details area selected based on random selection)</i>			
			List of Schools & Colleges:			
			Name	Dist. (~ km)	Dir.	
			Er.P.M Polytechnic College	11.86	N	
			Er.P.M. Engg. College	11.86	N	
			Vailankanni Matric Higher Secondary School	12.87	NNE	
			Govt. girls' high school	12.83	NNE	
			Government Boys Higher Secondary School	12.63	NNE	
			New little Flower Mat.School	12.69	NNE	
			GHSS Ullugurukkai	0.33	NE	
			Govt School Kadavarahalli	4.89	ENE	
			PUPS Coolium	6.77	NE	
			PUPS Anchalam	10.71	ENE	
			High School Morasapatti	11.45	ENE	
			Govt School Baliganoor	13.15	E	
			Govt School Mittapalli	11.15	ESE	
			Govt school Mollampatti	3.97	E	
			Eternal light public school	3.58	ESE	
			Govt school	5.93	ESE	
			GGHSS Rayakottai	8.59	ESE	
			New Generation Mat. School	8.92	ESE	
			GUPS	8.73	ESE	
			SSVIP school	8.79	ESE	
			Govt. BHSS	8.43	ESE	
			Mother Theresa Public School	9.98	ESE	
			PUPS Echsmatti	9.07	SE	
			Govt School	9.38	SE	
			School KC Patti	12.05	SE	
			Surya School	14.39	SSE	
			GHSS	8.88	S	
			Govt. High school	8.67	SW	
			VV public School	12.2	W	
			De Paul High School	14.46	W	
PUPS	10.56	W				



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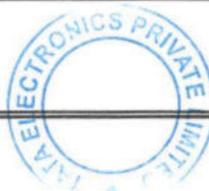
		PUMS	10.17	WNW
		PUPS	10.84	NW
		GGHS	10.9	WNW
		GBHSS	10.86	NW
		St.Thomas Brilliant Mat. School	11.04	WNW
		Sree Sarada Mat.School	10.96	WNW
		Govt. Polytechnic College	8.9	WNW
		GMHSS	9.03	WNW
		GPMS	8.45	NNW
		SSVMS	5.23	NNW
		GHSS	6.02	NNW
		GHS	0.74	N
		PUMS	1.67	WNW
		GHS Devasanapalli	5.54	N
		Govt. school	8.36	NNW
		GHS	13.76	N
		Primary school	12.15	NNE
		Government High School Sanamavu	11.18	NNW
List of Hospitals:				
		Name	Dist. (~ km)	Dir.
		Govt PHC Royakotta road	4.86	NNW
		Govt. PHC nagamangalam	0.48	N
		Govt. PHC	0.69	E
		Govt. PHC kelamangalam	10.87	WNW
		Sri venkateswara clinic	10.62	WNW
		Sai Clinic	10.65	WNW
		Rajiv Hospital	10.72	WNW
		Pet Clinic	10.65	WNW
		Vijay Hospital	12.63	NNE
		Bharat Clinic	12.64	NNE
		Sri saravana hospital	12.71	NNE
		GH Soolagiri	13.19	NNE
		Abi Hospital	12.94	NNE
		Anna Clinic	12.83	NNE
		Krishna Super Sp. Hospital	12.7	NNE
		Sri Lakshmi Hospital	12.56	NNE
		PHC Rayakottai	7.89	ESE
		vetnary Hospital	7.82	ESE
		Bangaru Hospital	8.44	ESE
		Sudhan Clinic	8.58	ESE
		Sri Saranya Clinic	8.76	ESE
		PHC Panchapalli	9.18	S
		GH panchapalli	9.09	S
		PHC	12.69	NW
		GH	9.04	NE
		GH Bellampalli	13.85	E
		PHC	12.31	SSE
List of Religious places:				
		Name	Dist.	Dir.



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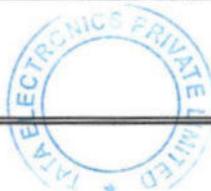
	(~ km)	
Sri Shani Mahatma Temple	10.4	WNW
Sri Siddhalingeswara Swamy Temple	10.65	WNW
Mariyamman Temple	10.34	WNW
Holy Eternity Church	10.03	WNW
Jeeva vasal church	10.08	WNW
Sacred Heart Church	10.43	WNW
Masjid E Bilal	10.02	WNW
Masjid E Zaheda	10.52	WNW
Noorani Masjid	10.82	WNW
Jamia Masjid	7.96	wsw
Noor E Elahi masjid	0.39	NE
Jamia masjid	0.52	E
Masjid e noor	0.58	E
Sri muneswara swamy temple	0.49	NNE
Mariyamman temple	0.91	NNW
Sri Anjaneya temple	1.95	NW
Mariyamman temple neelagiri	1.86	WNW
Karumariyamman temple	1.63	WNW
Mother mary church	1.73	NNW
St. Anthonys church	1.54	NNW
Pavithra agni devalaya	3.01	NNW
Jai hanuman temple	7.35	NE
Angenyar temple	9.32	NE
Vinayagar temple	9.87	NE
Saibaba temple	9.47	NE
FMPB church ulagam	7.52	ENE
Yesu nommodu jeba veedu	4.58	NW
Makkah masjid	5.44	NNW
Masjid uddanpalli	4.97	NNW
Madina masjid	10.08	N
New Vengateshwara Temple	5.58	N
Murugan temple	8.77	NNW
Dakshina Tirupati Temple	12.96	N
Shiva temple	13.11	NNE
Arulmigu Varadharaja Perumal Temple	13.1	NNE
Vaalmiki Temple	9.46	NE
Lord Siva Temple	7.03	ENE
Mariyamman Temple	6.71	ENE
Sri Mariyamman Temple	5.04	E
Lord Shiva Temple	13.96	E
Sri Mariamman Temple	3.84	E
Kalikambal Temple	6.21	E
Vinayagar Temple	8.55	E
Amman Temple	4.4	ESE
Sri Ramar Kovil	8.79	ESE
Maha Vishnu Temple	8.43	ESE
Shree Durgai Mariamman Kovil	8.76	ESE



For Tata Electronics Private Limited

Director/Authorized Signatory

		7th day Adventist Church	8.89	ESE
		Eternal Light Ministries	7.3	ESE
		St.Marys Church	6.83	ESE
		Hosanna Bethel Mission Church	5.65	ESE
		ELC Church	4.1	ESE
		Jamia Masjid	8.68	ESE
		Masjid	8.78	ESE
		Mosque	9.39	SE
		Jamia Maasjid	0.51	E
		Yallamma Devi temple	7.3	SE
		Sri Ekkandahalli Pachhaiyamman Temple	12.05	SSE
		Perumal Temple	14.18	SSE
		Sri Elugundu Muniyappan Temple	11.77	S
		Bethel Church	9.44	S
		Ibrahim Masjid	9.27	S
		Sri Vinayakar Temple	8.19	S
		Lord Shiva Temple	1.77	SW
		Sri Guduru Girja Malleshwara Temple	9.78	SSW
		Melagiri Sree Ayyappan Temple	12.54	SSW
		Mariamman Temple	13	SSW
		Vinayagar Temple	7.49	SW
		Ratnagiri Hanuman Temple	6.7	WSW
		Maariyamman Temple	0.6	WNW
		Muneswara swamy temple	2.32	WNW
		Bairashwara Swami Temple	3.72	W
		Sri Nagamuneswara Temple	8.43	WNW
		Jamia Masjid	8.86	WNW
		Muthu Mariyamman Temple	10.91	WNW
		Sri Pothu Mariyamman Temple	14.45	WNW
		Kottaimariyamma temple	7.96	WNW
		Madheswaran Temple	4.09	NW
		Sri Pattallamman Kovil	10.78	WNW
		List of Govt. Offices/Common places:		
		Name	Dist. (~ km)	Dir.
		SRO kelamangalam	10.46	WNW
		police station kelamangalam	10.7	WNW
		Town panchayat office	10.86	WNW
		Sericulture office	10.09	WNW
		Panchayat unoin office	10.06	WNW
		VAO office Bodchipalli	10.8	WNW
		Post office sappadi	10.59	NNE
		Vao office	4.85	NNW
		VAo office	0.51	N



For Tata Electronics Private Limited

Director/Authorised Signatory

			<table border="1"> <tr> <td>Grama panchayat office</td> <td>0.63</td> <td>E</td> </tr> <tr> <td>VAO office</td> <td>0.69</td> <td>E</td> </tr> <tr> <td>Post office</td> <td>12.53</td> <td>NNE</td> </tr> <tr> <td>Taluk office</td> <td>12.52</td> <td>NNE</td> </tr> <tr> <td>post office</td> <td>8.56</td> <td>ESE</td> </tr> <tr> <td>E3 Police Station</td> <td>8.64</td> <td>ESE</td> </tr> </table>	Grama panchayat office	0.63	E	VAO office	0.69	E	Post office	12.53	NNE	Taluk office	12.52	NNE	post office	8.56	ESE	E3 Police Station	8.64	ESE																																																																		
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10	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	Yes	<p>Archeological Sensitivity:</p> <ul style="list-style-type: none"> ➤ Rayakottai Edge & Tomp ~ 7.82km (ESE) ➤ Rayakottai Fort ~ 8.81km (ESE) <p>Wildlife Sanctuary:</p> <ul style="list-style-type: none"> ➤ Cauvery North WLS ~ 0.28km (S) <p>List of Water Bodies:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Name</th> <th>Dist. (~Km)</th> <th>Dir.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Kelamangalum Lake</td> <td>9.74</td> <td>WNW</td> </tr> <tr> <td>2</td> <td>Lake near narappanatti</td> <td>7.60</td> <td>WSW</td> </tr> <tr> <td>3</td> <td>Lake near Tuppuganappalli</td> <td>6.53</td> <td>NNW</td> </tr> <tr> <td>4</td> <td>Nagamangalam Lake</td> <td>0.04</td> <td>N</td> </tr> <tr> <td>5</td> <td>Uddanapalli Lake</td> <td>5.13</td> <td>NNW</td> </tr> <tr> <td>6</td> <td>Chinnar Reservoir/ Pachapalli Dam</td> <td>5.01</td> <td>SSW</td> </tr> <tr> <td>7</td> <td>Eripanchapalli Lake</td> <td>9.43</td> <td>S</td> </tr> <tr> <td>8</td> <td>Lake near Sengodachinnahalli</td> <td>5.71</td> <td>E</td> </tr> <tr> <td>9</td> <td>Ponnaiyar R</td> <td>4.85</td> <td>NNE</td> </tr> <tr> <td>10</td> <td>Chinnar River</td> <td>11.61</td> <td>ENE</td> </tr> <tr> <td>11</td> <td>Chinnar R</td> <td>4.54</td> <td>WSW</td> </tr> <tr> <td>12</td> <td>Sanathkumara Nadi</td> <td>7.22</td> <td>S</td> </tr> </tbody> </table> <p>List of Reserve Forest:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Name</th> <th>Dist. (~Km)</th> <th>Dir.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Udedurgam RF</td> <td>0.28</td> <td>S</td> </tr> <tr> <td>2</td> <td>Aiyur Extn. RF</td> <td>8.85</td> <td>SSW</td> </tr> <tr> <td>3</td> <td>Marandahalli Extn.RF</td> <td>9.25</td> <td>S</td> </tr> <tr> <td>4</td> <td>Denkanikota RF</td> <td>7.73</td> <td>W</td> </tr> <tr> <td>5</td> <td>Sanamavu RF</td> <td>8.8</td> <td>NW</td> </tr> <tr> <td>6</td> <td>RF</td> <td>12.8</td> <td>NNW</td> </tr> <tr> <td>7</td> <td>Settipalli RF</td> <td>13.37</td> <td>N</td> </tr> </tbody> </table>	S. No	Name	Dist. (~Km)	Dir.	1	Kelamangalum Lake	9.74	WNW	2	Lake near narappanatti	7.60	WSW	3	Lake near Tuppuganappalli	6.53	NNW	4	Nagamangalam Lake	0.04	N	5	Uddanapalli Lake	5.13	NNW	6	Chinnar Reservoir/ Pachapalli Dam	5.01	SSW	7	Eripanchapalli Lake	9.43	S	8	Lake near Sengodachinnahalli	5.71	E	9	Ponnaiyar R	4.85	NNE	10	Chinnar River	11.61	ENE	11	Chinnar R	4.54	WSW	12	Sanathkumara Nadi	7.22	S	S. No.	Name	Dist. (~Km)	Dir.	1	Udedurgam RF	0.28	S	2	Aiyur Extn. RF	8.85	SSW	3	Marandahalli Extn.RF	9.25	S	4	Denkanikota RF	7.73	W	5	Sanamavu RF	8.8	NW	6	RF	12.8	NNW	7	Settipalli RF	13.37	N
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11	Areas already subjected to pollution or environmental damage. (Those where existing legal environmental standards are exceeded)	No	Nil																																																																																				
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	No	<p>Earthquake:</p> <p>The project site falls under Seismic Zone-II (Least active) according to the Indian Standard Seismic Zoning Map. Therefore, suitable earthquake design will be followed in structural and basis civil design.</p>																																																																																				



For Tata Electronics Private Limited

Director/Authorised Signatory

IV) Declaration

I hereby declare that the data and information given in the application and enclosure are true to the best of my knowledge and belief. I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance given, if any, to the project shall be revoked at our risk and cost.

Date: 03.01.2023

Place: Chennai



For Tata Electronics Private Limited

[Handwritten Signature]
Director/Authorised Signatory

Signature of the applicant

With Name and Full Address

(Project proponent /Authorized Signatory)



THIRU.DEEPAK S.BILGI, I.F.S.
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMILNADU

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai - 600 015.

Phone No. 044-24359973

Fax No. 044-24359975

TERMS OF REFERENCES (ToR)

Lr No.SEIAA-TN/F.No. 9738/SEAC/8(b)/ToR-1376/2023 dated:23.02.2023

To

M/s Tata Electronics Pvt Ltd

No. 308-327

Thimjipalli

Kelamangalam

Hosur,

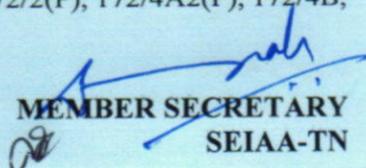
Krishnagiri District

Sir/Madam,

Sub: SEIAA-TN – Terms of Reference (ToR) – for the Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E,

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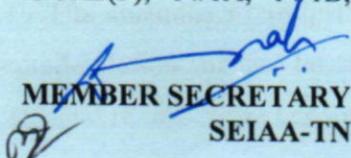
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136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1 of Udedurgam Village, 1241/1B,1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, by M/s. TATA Electronics Private Limited – Category “B1”-8(b)- Township & Area Development Projects – ToR issued – Preparation of EIA Report – Regarding

- Ref: 1. Online Application No. SIA/TN/INFRA2/413746/2023 Dated: 10.01.2023.
 2. Your application for Terms of Reference dated: 16.01.2023.
 3. Minutes of the 351st meeting of SEAC held on 03.02.2023.
 4. Minutes of the 596th meeting of SEIAA held on 22.02.2023 &23.02.2023.

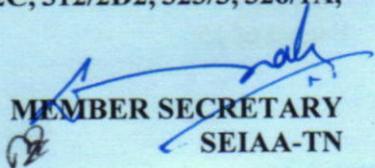
The proponent of M/s. TATA Electronics Private Limited submitted application for ToR for B1 category project, in Form-I, Form1A, and draft ToR for the Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3,315/1A, 315/1D,315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B,319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B,


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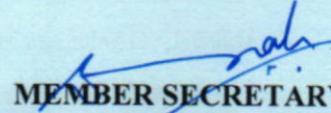
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Remarks by SEAC:

Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A,


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327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2,

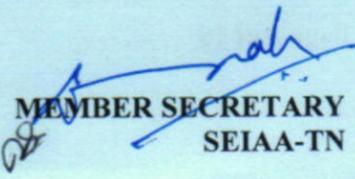

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138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1 of Udedurgam Village, 1241/1B,1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by M/s. TATA Electronics Private Limited- For Terms of Reference. (SIA/TN/INFRA2/413746/2023 Dated: 10.01.2023)

The proposal was placed in this 351st SEAC Meeting held on 03.02.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

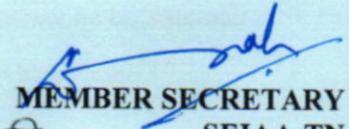
The SEAC noted the following:

1. The Project Proponent, M/s. TATA Electronics Private Limited has applied for Terms of Reference for the Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones-3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3,315/1A, 315/1D,315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B,319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P),


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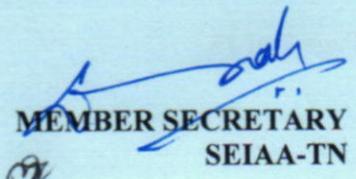
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2. The project/activity is covered under Category "B1" of Item 8(b) "Township & Area Development Projects" of the Schedule to the EIA Notification, 2006.


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Based on the presentation and documents furnished by the proponent, SEAC decided to recommend the proposal for the grant of Terms of Reference subject to the following specific conditions in addition to normal conditions stipulated by MOEF&.CC,

1. PP shall include the compliance of Hon'ble Supreme Court direction on 2.6.2022 in OM I.A.No 65571 of 2021 in the matter of writ (Petition civil) No. 202 of 1995 in EIA report.
2. The PP shall obtain the proximity details of CNWLS to their project site from DFO, Hosur.
3. The PP shall explore the possibility of increasing green belt. In this regard the PP shall incorporate the increased green belt layout in EIA Report.
4. The PP shall explore the possibility of minimizing fresh water requirements and the details shall be incorporated in the EIA report.
5. The PP shall discuss about the APC measures provided for emissions from Anodizing process.
6. The PP shall avoid chrome anodizing process and handling of toxic heavy metals shall be avoided.
7. The PP shall discuss about the effluent generation from the process and its treatment method in EIA report.
8. The PP shall study the disposal of – 35.3 Chemical sludge from wastewater treatment - 9790T/A and ATFD salt – 6525 T/A in EIA report.
9. The PP shall explore the possibility of using/hiring e-vehicle in EIA report.
10. The PP shall achieve IGBC Gold rating for the construction project.
11. The PP shall cover the entire roof with solar panel.
12. The PP shall explore the possibility of using alternate fuel source instead of diesel.
13. The proponent shall submit the details regarding the capacity of existing treatment plant and the actual generation of Waste water, Solid Waste along with EIA Report.
14. The proponent shall create a creche and playground for the children in the area demarcated and submit the details along with EIA Report.
15. Copy of the village map, FMB sketch and "A" register shall be furnished.


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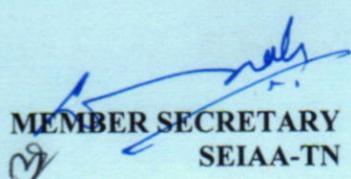
16. Detailed Evacuation plan during emergency/natural disaster/untoward accidents shall be submitted.
17. The treated/untreated sewage water shall not be let-out from the unit premises accordingly revised water balance shall be incorporated.
18. As per G.O. Ms. No. 142 approval from Central Ground Water Authority shall be obtained for withdrawal of water and furnish the copy of the same, if applicable.
19. Commitment letter from competent authority for supply of water shall be furnished.
20. The space allotment for solid waste disposal and sewage treatment plant shall be furnished.
21. Details of the Solid waste management plan shall be prepared as per solid waste management Rules, 2016 and shall be furnished.
22. Details of the E-waste management plan shall be prepared as per E-waste Management Rules, 2016, and shall be furnished.
23. Details of the Rain water harvesting system with cost estimation should be furnished.
24. A detailed storm water management plan to drain out the storm water entering the premises during heavy rains period shall be prepared including main drains and sub-drains in accordance with the contour levels of the proposed project considering the flood occurred in the year 2015 and also considering the water bodies around the proposed project site & the surrounding development. The storm water drain shall be designed in accordance with the guidelines prescribed by the Ministry of Urban Development.
25. The proposed OSR area should not be included in the activity area. The OSR area should not be taken in to account for the green belt area.
26. The layout plan shall be furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA/DTCP approval. The green belt width should be at least 3m wide all along the boundaries of the project site. The green belt area should not be less than 15% of the total land area of the project.

27. Cumulative impacts of the Project considering with other infrastructure developments and industrial parks in the surrounding environment within 5 km & 10 km radius shall be furnished.
28. A detailed post-COVID health management plan for construction workers as per ICMR and MHA or the State Govt. guideline may be followed and report shall be furnished.
29. The project proponent shall furnish detailed baseline monitoring data with prediction parameters for modelling for the ground water, emission, noise and traffic.
30. As per the MoEF&CC Office Memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020, the proponent shall furnish the detailed EMP mentioning all the activities as directed by SEAC.

Remarks by SEIAA:

The proposal was placed in the 596th Authority meeting held on 22.02.2023 & 23.02.2023. The authority noted that this proposal was placed for appraisal in this 351st meeting of SEAC held on 03.02.2023. After detailed discussion, the Authority accepted the recommendation of SEAC and decided to grant of Terms of Reference as recommended by SEAC for undertaking the Environment Impact Assessment Study and preparation of Environment Management Plan subject to the conditions as recommended by SEAC in addition to the following conditions:

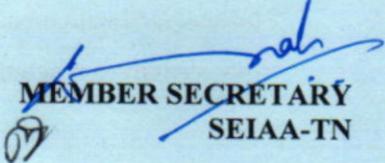
1. Details of Metals to be used in the manufacturing & Assembly of metals case for mobile phones -3Lakh No's /day.
2. Impacts on Energy requirement.
3. Impacts on living System (air ,water ,soil & micro organism).
4. Impacts on terrestrial & aquatic within and surrounding areas.
5. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the CER activities as committed with the action plan.
6. All the construction of Buildings shall be energy efficient and confirm to the green building norms.


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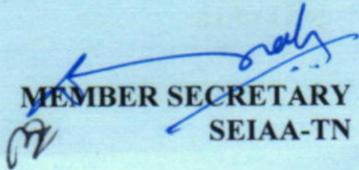
7. The proponent shall provide adequate parking facility for vehicles of all the workers & visitors.
8. The proponent shall ensure that no treated or untreated trade effluent/sewage discharged outside the premises under any circumstances.
9. The disaster management and disaster mitigation standards to be seriously adhered to avoid of calamities.
10. The proponent shall provide the action taken for reduction of green house gas emissions to support the climatic action to make it sustainable buildings.
11. The project proponent shall furnish the action taken to provide adequate parking space for visitors of all inmates including clean traffic plan.
12. The project proponent shall furnish the action taken to improve water usage efficiency in the building.
13. The project proponent shall conduct detailed study of biodiversity flora & fauna including invasives /endemic vulnerable species.
14. The project proponent shall furnish NOC obtained from competent authority that there is no encroachment of water bodies (including canals).
15. The project proponent shall furnish impact of Green House Gases emissions and climate change likely due to activities.
16. The project proponent shall conduct detailed soil investigation including microflora /fauna.
17. The project proponent shall study impact on livelihoods of locals.
18. The project proponent shall furnish List of trees available in the area.
19. The project proponent shall study impact of activities on water bodies/wetlands.
20. The project proponent shall conduct studies on invasive and alien species

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR TOWNSHIP/ AREA DEVELOPMENT PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

1. Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.


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SEIAA-TN

2. Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
3. Examine baseline environmental quality along with projected incremental load due to the project.
4. Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
5. Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project
6. Submit the details of the trees to be felled for the project.
7. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
8. Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
9. Ground water classification as per the Central Ground Water Authority.
10. Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
11. Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
12. Examine soil characteristics and depth of ground water table for rainwater harvesting.
13. Examine details of solid waste generation treatment and its disposal.
14. Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.
15. DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
16. Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.

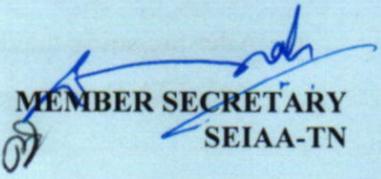

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17. A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
18. Examine the details of transport of materials for construction which should include source and availability.
19. Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
20. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
21. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
22. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
23. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Townships>".

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren,


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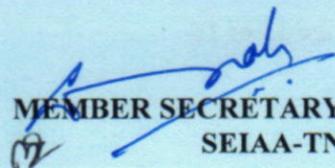
Govt/ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)

- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on air, water, land, flora-fauna and nearby population
- 11) Emergency preparedness plan in case of natural or in plant emergencies
- 12) Issues raised during public hearing (if applicable) and response given
- 13) CSR plan with proposed expenditure.
- 14) Occupational Health Measures
- 15) Post project monitoring plan

The following general points shall be noted:

All documents shall be properly indexed, page numbered. Period/date of data collection shall be clearly indicated.

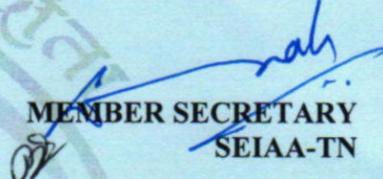
1. Authenticated English translation of all material provided in Regional languages.
2. The letter/application for EC shall quote the SEIAA. File No. and also attach a copy of the letter.
3. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report.
4. Certificate of Accreditation issued by the QCI to the environmental consultant shall be included.
5. The prescribed TORs would be valid for a period of Three years for submission of the EIA/EMP reports, as per the O.M. No. J- 11013/41/2006-IA.II(I) dated 22.08.2014. As per the Ministry of Environment, Forest and Climate Change Impact Assessment Division, Government of India, Circular Memo No.J-11013/41/2006-Ia-II (I) (Part) dated 7th November, 2015.
6. After preparing the draft EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will


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SEIAA-TN

take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006. The final EIA / EMP shall be submitted to the SEIAA – Tamil Nadu for obtaining Environmental Clearance.

7. The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.
8. The TORs prescribed shall be **valid for a period of three years** from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August 2017.

The receipt of this letter may be acknowledged.


MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. The Member Secretary, TNPC Board, 76, Mount Salai, Guindy, Chennai - 600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110 003.
6. Stock File.



सत्यमेव जयते

175

File No.: 9738

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), TAMIL NADU)



Dated 29/05/2024



To,

SRIRAM KADIYALA
SUBRAMANIAN SRINIVASAN

SF. No. 308-327, Thimjipalli Village, Kelamangalam-Rayakottai Road, Hosur, Krishnagiri District,
TamilNadu, Hosur, KRISHNAGIRI, TAMIL NADU, 635113
vinaykumar.ravi@tataelectronics.co.in

Subject:

Amendment in Environmental Clearance (EC) dated 30/04/2024 granted to the project under the provision of the EIA Notification 2006 and as amended thereof-regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/TN/INFRA2/467617/2024 dated 30/04/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project at SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjipalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B,

183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu under the provision of the EIA Notification 2006-and as amended thereof.

Ref:

1. Earlier EC issued by SEIAA-TN vide Letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No. 999/2023 dated: 06.12.2023
2. Online proposal No. SIA/TN/INFRA2/467617/2024, Dated: 01.04.2024 for amendment
3. Proponent application for EC Amendment dated: 15.04.2024

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B3813TN5308758A
(ii) File No.	9738
(iii) Clearance Type	Amendment in EC
(iv) Category	B1
(v) Schedule No./ Project Activity	8(b) Townships/ Area Development Projects / Rehabilitation Centres
(vii) Name of Project	Proposed Expansion of Tata Electronics Private Limited - Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day with total built-up area of 5,57,470 Sq. m
(viii) Location of Project (District, State)	KRISHNAGIRI, TAMIL NADU
(ix) Issuing Authority	SEIAA
(x) EC Date	29/05/2024
(xi) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A, B and C) were submitted to the SEIAA for an appraisal by the State Environment Impact Assessment Authority (SEIAA) Appraisal Committee SEAC under the provision of EIA notification 2006 and its subsequent amendments.

3. The above-mentioned proposal has been considered by State Environment Impact Assessment Authority (SEIAA) Appraisal Committee (SEIAA) in the meeting held on 22/05/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

4. The SEAC, based on information submitted viz: Form 1 (Part A, B and C) report etc., & clarifications provided by the project proponent and after detailed deliberations on all technical aspects thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as

amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

5. The SEIAA, in its meeting held on [meeting held on], based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of amendment in Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof.

6. The SEIAA has examined the proposal in accordance with the extant provisions of the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Environment Impact Assessment Authority(SEIAA) Appraisal Committee hereby accords amendment in Environment Clearance dated 30/04/2024 for the instant proposal to M/s. SRIRAM KADIYALA under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated and EC identification number SIA/TN/INFRA2/467617/2024 and following additional specific conditions as mentioned below:

The authority noted that the subject was appraised in the 463th SEAC Meeting held on 02.05.2024. Based on the presentation, SEAC decided to recommend the amendments in modification of the earlier recommendations made in its 422nd SEAC meeting held on 09.11.2023. SEAC has recommended for the grant of amendment of Environmental in EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023. remains unaltered.

S. No	Description	Area in (Sq.m)	Area in (Acres)	Amendment sought for
1	Ground Coverage Area	4,17,555	103.180	No Changes in the existing constructed built-up area.
2	Road Area	2,33,343	57.660	
3	Paved Area	62,230	15.377	
4	Parking Area	34,642	8.560	
5	OSR	2,25,111	55.626	
6	Greenbelt	3,82,675	94.56	
7	Land for Future Develop	4,24,223	104.83	
8	Vacant land	471328	116.47	
Total Land Area		22,51,106	556.26	

S. No	Name of the Building	Ground Floor	Mezzanine Floor	First Floor	Mezzanine Floor	Second Floor	Total area (Sq.m)
1	BMB 3	47845	7924	2596	-	-	58365
2	BMB 3-UTILITY 1 (UB 3)	1645	-	1645	-	1505	4795
3	BMB 3-UTILITY 2 (UB4)	935	-	935	-	-	1870
4	BMB3-DG & TRANSFORMER YARD (UB3)	2035	-	-	-	-	2035
5	BMB3-DG & TRANSFORMER YARD (UB4)	845	-	-	-	-	845
6	ETP FOR BMB3	527	-	-	-	-	527
7	BMB 5	39545	9830	25370	9830	-	84575
8	BMB 5- UTILITY	2000	-	2000	-	2000	6000
9	BMB 5-DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
10	BMB 7	39545	9830	25370	9830	-	84575
11	BMB 7- UTILITY	2000	-	2000	-	2000	6000
12	BMB 7-DG &	1658	-	-	-	-	1658

TRANSFORMER YARDS							
13	ANODIZING	23415	-	23415	-	-	46830
14	ANODIZING-DM PLANT	4000	-	-	-	-	4000
15	ANODIZING - UTILITY	2000	-	2000	-	2000	6000
16	ANODIZING DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
17	ETP FOR BMB 5-7 & ANODIZING	3000	-	-	-	-	3000
18	FIRE PUMP ROOM FOR BMB5-7 & ANODIZING	1650	-	-	-	-	1650
Total Area of Proposed buildings and yard area in Sqm		177508	27584	85331	19660	7505	317588

Amendment in Built-up Area Breakup Details (Proposed Development Building)

Amendment in Built-up Area Breakup (Future Development Building)

S. No	Name of the Building	Ground Floor	Mezzanine Floor	First Floor	Mezzanine Floor	Second Floor	Total area (Sq.m)
1	BMB 9	30800	2430	-	-	-	33230
2	BMB 9-UTILITY	1800	-	-	-	-	1800
3	BMB 9-DG & TRANSFORMER YARDS	1434	-	-	-	-	1434
4	BMB11	-	-	-	-	-	-
5	BMB 11-UTILITY	-	-	-	-	-	-
6	BMB 11-DG & TRANSFORMER YARDS	-	-	-	-	-	-
7	ANODIZING	-	-	-	-	-	-
8	ANODIZING-DM PLANT	-	-	-	-	-	-
9	ANODIZING-UTILITY	-	-	-	-	-	-
10	ANODIZING DG & TRANSFORMER YARDS	-	-	-	-	-	-
11	ETP FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-
12	STP FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-
13	FIRE PUMP ROOM FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-
14	230 KV SUBSTATION	7200	-	-	-	-	7200
15	FUTURE-BUILDING 04	12350	-	12350	-	12350	37050
16	FUTURE-BUILDING-04-UTILITY	1800	-	1800	-	1800	5400
17	FUTURE-DG & TRANSFORMER	1434	-	-	-	-	1434

YARDS

18	FUTURE-BUILDING-05 TRAINING CENTER	3100	3100	3100	-	-	9300
	Total Area of Future buildings and yard area, in Sqm	59918	5530	17250	-	14150	96848
	Total Area of Existing, Proposed, future buildings and yard area in Sqm	347929	54428	112822	19660	22632	5,57,470

After detailed discussion, The Authority accepts the recommendation of SEAC in its 463th meeting held on 02.05.2024 and decided to grant of amendment of Environmental Clearance as recommended by SEAC in the EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023. and the same shall be amended and substituted, subject to all the other conditions stipulated vide EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated: 06.12.2023, remains unaltered.

7. This issues with the approval of the Competent Authority.

Copy To

1. The Additional Chief Secretary to Government, Environment, Climate Change and Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chairperson, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The Director, Integrated Regional Office, MoEF&CC, GoI, 1st floor, Additional Office Block for GPOA, No.26 Shastri Bhawan, Haddows Road, Nungambakkam, Chennai – 600006.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110003.
6. Stock File

Annexure 1**Specific EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)****1. Seiaa Specific Condition**

S. No	EC Conditions
1.1	subject to all the other conditions stipulated vide EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023. remains unaltered.

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category ‘B’ projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category ‘B’ projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category ‘B1’ and remaining projects shall be termed Category ‘B2’ and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) “Scoping”: refers to the process by which the Expert Appraisal Committee in the case of Category ‘A’ projects or activities, and State level Expert Appraisal Committee in the case of Category ‘B1’ projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category ‘B’ in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The “Validity of Environmental Clearance” is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written “no objection” by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naptha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naptha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units ≥ 20,000 tonnes /annum -	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4	Materials Processing			
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum -	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5	Manufacturing/Fabrication			
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		-

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	<p>i) New National High ways; and</p> <p>ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.</p>	<p>i) New State High ways; and</p> <p>ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.</p>	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

APPENDIX I

(See paragraph – 6)

FORM 1

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- *Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)*

(II) Activity

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water form ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		

1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		

4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits

9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A (See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV (See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate ,and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 **Time period for completion of public hearing**

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing .The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V
(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy)]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of “Experts” are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2615]

नई दिल्ली, सोमवार, दिसम्बर 22, 2014/पौष 1, 1936

No. 2615]

NEW DELHI, MONDAY, DECEMBER 22, 2014/PAUSA 1, 1936

पर्यावरण वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 दिसम्बर, 2014

का.आ. 3252(अ).—एक प्ररूप अधिसूचना, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) की अपेक्षानुसार अधिसूचना, सं. का.आ. 1533 (अ) तारीख 14 सितम्बर, 2006 (जिसे इसमें इसके पश्चात् मूल अधिसूचना कहा गया है) का और संशोधन करने के लिए, सं. का.आ. 2319 (अ) तारीख 11 सितम्बर, 2014 (जिसे इसमें इसके उक्त अधिसूचना कहा गया है) द्वारा, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii) में प्रकाशित की गई थी, उन सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना है उक्त अधिसूचना के राजपत्र की प्रतियां जनता को उपलब्ध होने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियां जनता को 11 सितम्बर, 2014 को उपलब्ध करा दी गई थीं ;

और साठ दिन की विनिर्दिष्ट अवधि के भीतर उक्त अधिसूचना के संबंध में कोई आक्षेप या सुझाव प्राप्त नहीं हुए हैं ;

अतः अब केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (घ) के साथ पठित उक्त पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात् :—

मूल अधिसूचना में अनुसूची में स्तंभ (1) के अधीन भवन/संनिर्माण परियोजनाएं/नगरीय और क्षेत्र विकास परियोजनाओं से संबंधित मद 8 और उपमद 8(क) तथा उपमद 8(ख) तद्विनिर्दिष्ट उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद, उपमदें और प्रविष्टियां रखी जाएंगी, अर्थात् :—

(1)	(2)	(3)	(4)	(5)
"8				भवन या संनिर्माण परियोजनाएं या नगरीय और क्षेत्र विकास परियोजनाएं
8(क)	भवन और संनिर्माण परियोजनाएं		>20000 वर्ग मीटर और < 1,50,000 वर्ग मीटर निर्मित क्षेत्र	इस अधिसूचना के प्रयोजन के लिए "निर्मित क्षेत्र" को, सभी तलों पर इकट्ठे निर्मित या आच्छादित क्षेत्र के रूप में परिभाषित किया गया है जिसके अंतर्गत बेसमेंट और अन्य सेवा क्षेत्र भी हैं जिनका भवन/संनिर्माण परियोजनाओं के लिए प्रस्ताव किया गया है। टिप्पण 1 : परियोजना या कार्यकलापों में औद्योगिक शेड, विद्यालय, महाविद्यालय, शैक्षिक संस्थाओं के लिए छात्रावास शामिल नहीं होंगे किंतु ऐसे भवन भरणीय पर्यावरणीय प्रबंधन ठोस और द्रव अपशिष्ट प्रबंधन, वर्षा जल संरक्षण का सुनिश्चय करेंगे और वे पुनः चक्रित सामग्रियों जैसे भस्म ईटों का उपयोग कर सकेंगे। टिप्पण 2 : "साधारण शर्तें" लागू नहीं होंगी।
8(ख)	नगरीय और क्षेत्र विकास परियोजनाएं		जो >50 हेक्टेयर के क्षेत्र और या >1,50,000 वर्ग मीटर क्षेत्र को कवर कर रही हैं	इस मद के अधीन आने वाली नगरीय और क्षेत्र विकास परियोजनाओं से पर्यावरण निर्धारण रिपोर्ट की अपेक्षा होगी और उनका निर्धारण श्रेणी "ख1" परियोजना के रूप में किया जाएगा। टिप्पण : "साधारण शर्तें" लागू नहीं होंगी।

[फा. सं. 19-2-2013-आई. III]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और निम्नानुसार पश्चावर्ती संशोधन किए गए:—

1. का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007;
2. का.आ. 3067(अ), तारीख 1 दिसंबर, 2009;
3. का.आ. 695(अ), तारीख 4 अप्रैल, 2011
4. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012;
5. का.आ. 674(अ), तारीख 13 मार्च, 2013;
6. का.आ. 2559(अ), तारीख 22 अगस्त, 2013;
7. का.आ. 2731(अ), तारीख 9 सितंबर, 2013;
8. का.आ. 562(अ), तारीख 26 फरवरी, 2014; और
9. का.आ. 1599(अ), तारीख 25 जून, 2014

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd December, 2014

S.O. 3252(E).—Whereas, a draft notification further to amend the notification number S.O 1555(E), dated the 14th September, 2006 (hereinafter referred to as the principal notification), was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 2319, (E) dated the 11th September, 2014 (hereinafter referred to as the said notification), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 11th September, 2014;

And whereas, no objections or suggestions have been received in response to the said notification within the specified period of sixty days;

Now, therefore, in exercise of the powers conferred by Sub-section (1) and clause (v) of Sub-section (2) of Section 3 of the said Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:—

In the principal notification, in the Schedule, under Column (1), for item 8 relating to Building/Construction Projects/Area Development Projects and Townships and sub-items 8 (a) and 8 (b) and the entries relating thereto, specified there under, the following item, sub-items and entries shall be substituted, namely:—

(1)	(2)	(3)	(4)	(5)
"8		Building or Construction projects or Area Development projects and Townships		
8 (a)	Building and Construction projects		>20000 sq.mtrs and < 1,50,000 sq. mtrs. of built up area	<p>The term "built up area" for the purpose of this notification the built up or covered area on all floors put together, including its basement and other service areas, which are proposed in the building or construction projects.</p> <p>Note 1.- The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable environmental management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks.</p> <p>Note 2.- "General Conditions" shall not apply.</p>
8	Townships and Area Development Projects		Covering an area of > 50 ha and or built up area > 1,50,000 sq. mtrs	<p>A project of Township and Area Development Projects covered under this item shall require an Environment Assessment report and be appraised as Category 'B1' Project.</p> <p>Note.- "General Conditions" shall not apply.</p>

[F. No. 19-2/2013-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* Notification Number S.O. 1533(E), dated the 14th September, 2006 and was subsequently amended as follows:—

1. S.O. 1737 (E), dated the 11th October, 2007;
2. S.O. 3067 (E), dated the 1st December, 2009;
3. S.O. 695 (E), dated the 4th April, 2011;
4. S.O. 2896 (E), dated the 13th December, 2012;
5. S.O.674(E), dated the 13th March, 2013;
6. S.O. 2559 (E), dated the 22nd August, 2013 ;
7. S. O. 2731 (E), dated the 9th September, 2013;
8. S. O. 562(E), dated the 26th February 2014; and
9. S. O. 1599(E), dated the 25th June, 2014.

F. No. 19-2/2014-IA-III
Government of India
Ministry of Environment Forests and Climate Change
(IA-III Division)

Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi-110003
Dated: 5th February, 2015
07/02/15

OFFICE MEMORANDUM

Sub: Clarification regarding Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 on "Industrial Shed"-regarding.

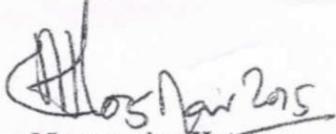
The Ministry of Environment, Forests & Climate Change vide Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 made amendment for exemption of "Industrial Shed" from requirement of Environment Clearance under the provisions of the EIA Notification, 2006.

The Ministry has received representations from various organizations seeking clarity about the meaning of word "Industrial Shed". The matter has been further examined in the Ministry and following clarification is hereby issued:

"The word '*Industrial Shed*' implies building (whether RCC or otherwise) which is being used for housing plant and Machinery of industrial units and shall include Godowns and buildings connected with production related and other associated activities of the unit in the same premise."

The Construction of the buildings shall follow the guidelines as prescribed by the Ministry of Environment, Forest & Climate Change which are being issued separately.

This issues with approval of the Competent Authority.


(Dr. Manoranjan Hota)
Director

Copy to:-

1. All the officers of IA Division
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs.
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
6. IT consultant, MoEFCC for uploading into the website

Copy for information:

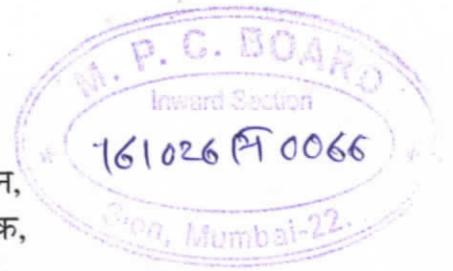
1. PS to MOS (Independent Charge).
2. PPS to Secretary (EF&CC).
3. PS to JS (MKS).
4. All Divisional Head.
5. Website, MoEF&CC
6. Guard File.

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महाराष्ट्र शासन

पर्यावरण विभाग

१५ वा मजला, नवीन प्रशासकीय भवन,
मादाम कामा रोड, हुतात्मा राजगुरु चौक,
मंत्रालय, मुंबई ४०० ०३२.



दूरध्वनी क्र.२२८१९५१७/ फॅक्स क्र. २२०२५९४६/ ई-मेल- envtc2@gmail.com

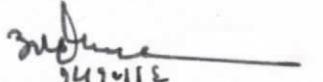
क्रमांक : SEAC 2015/CR.308/TC-2

दिनांक :- १८ ऑक्टोबर, २०१६

परिपत्रक

पर्यावरण आघात अधिसूचना २००६ त्यामध्ये वेळोवेळी झालेल्या सुधारणांच्या अनुषंगाने Industrial Sheds तसेच IT Park/Software Development Units/Parks इत्यादी क्रियाकलापांसाठी लागणाऱ्या पर्यावरण विषयक अनुमतीसंदर्भात केंद्रीय वने, पर्यावरण व वातावरणीय बदल मंत्रालयाकडून स्पष्टीकरण/खुलासा मागविण्यात आला होता. केंद्रीय वने, पर्यावरण व वातावरणीय बदल मंत्रालयाकडून क्र. F.No.22-68/2016-IA-III दिनांक ६ सप्टेंबर २०१६ च्या पत्रान्वये सदर स्पष्टीकरण प्राप्त झाले आहे. सदर पत्र सुलभ संदर्भासाठी तसेच योग्य त्या कार्यवाहीसाठी सोबत जोडलेले आहे.

सहपत्र :- वरीलप्रमाणे.


१५/१०/१६
(शु. द. आहेर)
उपसचिव, महाराष्ट्र शासन

प्रत,

- ✓ सदस्य सचिव, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, सायन, मुंबई २२
- मा. मंत्री, (पर्यावरण), यांचे खाजगी सचिव, मंत्रालय, मुंबई ३२
- मा. राज्यमंत्री (पर्यावरण) यांचे खाजगी सचिव, मंत्रालय, मुंबई ३२
- प्रधान सचिव (पर्यावरण) यांचे खाजगी सचिव, मंत्रालय, मुंबई ३२
- तां.क-१/ तां.क.-२/ तां.क.-३/ तां.क.-४/आस्थापना, पर्यावरण विभाग, मंत्रालय मुंबई ३२
- निवडनस्ती- तां.क-२

Recd.
8/10/16

Geeta
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for link.

F. No. 22-68/2016-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan,
Ali Ganj, Jor Bagh Road,
New Delhi-110 003

Email: yogendra78@nic.in
Telefax: 011-24695365
Dated: 6th September, 2016

दिनांक:	१५३६
अनुक्रमांक:	१९.९.१६

To,

Principal Secretary
(Kind attention: Shri Satish Gavai)
Environment Department
Room No. 217 (Annex.), 2nd floor
Mantralaya, Mumbai- 400 032
Maharashtra

Sub: Applicability of EIA Notification, 2006 to the industrial sheds and information technology park/ software development units/parks - Clarification sought by Environment Department, Govt. of Maharashtra-reg.

Sir,

This has reference to the letter No. SEAC-I/CR-207/TC-2 dated 6th January, 2016 and letter No. SEAC-I/CR-308/TC-2 dated 6th January, 2016 seeking clarification regarding applicability of EIA Notification, 2006 to the industrial sheds and information technology park/ software development units/parks.

2.0 In this context, the undersigned is directed to inform that the Ministry has issued a Gazette notification S.O. No. 3252 (E) on 22.12.2014 exempting the 'Industrial Sheds' from requirement of prior environmental clearance under the provisions of the EIA Notification, 2006. Subsequently, vide Office Memorandum No. 19-2/2014-IA.III dated 5.03.2014 the Ministry has clarified the meaning of word 'Industrial Shed' stating that "The word 'Industrial shed' implies building (whether RCC or otherwise) which is being used for housing plant and Machinery of industrial units and shall include Godowns and buildings connected with production related and other associated activities of the unit in the same premise". A copy of the same is enclosed herewith for reference.

3.0 The industrial shed for industries which are not covered under the EIA Notification, 2006 has been exempt from the requirement of prior environment clearance under item 8 of schedule. The principle here is of dominant purpose. If an industry is not covered under EIA, 2006 for obtaining prior EC, it shall not be required to obtain prior EC under item 8 if the size of industrial shed under which that industry is proposed to be housed is ≥ 20000 sq. mt.

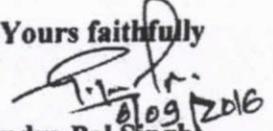
5.0 The above exemption of industrial shed from prior EC is available to all such industrial sheds irrespective of size (even more than 150000 sq. mt.).

Contd./

TC-2
GHS
26.09.2014

The information technology park/ software development units/parks are covered for grant of Environmental Clearance if attracts the provisions given under item 8(a) and 8 (b) of the Schedule to the EIA Notification, 2006.

Yours faithfully



(Yogendra Pal Singh)

Scientist 'D'/ Joint Director (IA)

01/09/2016

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd December, 2014

S.O. 3252(E).—Whereas, a draft notification further to amend the notification number S.O 1555(E), dated the 14th September, 2006 (hereinafter referred to as the principal notification), was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 2319, (E) dated the 11th September, 2014 (hereinafter referred to as the said notification), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 11th September, 2014;

And whereas, no objections or suggestions have been received in response to the said notification within the specified period of sixty days;

Now, therefore, in exercise of the powers conferred by Sub-section (1) and clause (v) of Sub-section (2) of Section 3 of the said Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, nameily:—

In the principal notification, in the Schedule, under Column (1), for item 8 relating to Building/Construction Projects/Area Development Projects and Townships and sub-items 8 (a) and 8 (b) and the entries relating thereto, specified there under, the following item, sub-items and entries shall be substituted, namely:—

(1)	(2)	(3)	(4)	(5)
"8"		Building or Construction projects or Area Development projects and Townships		
8 (a)	Building and Construction projects		>20000 sq.mtrs and < 1,50,000 sq. mtrs. of built up area	The term "built up area" for the purpose of this notification the built up or covered area on all floors put together, including its basement and other service areas, which are proposed in the building or construction projects. Note 1.- The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable environmental management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks. Note 2.- "General Conditions" shall not apply.
8	Townships and Area Development Projects		Covering an area of > 50 ha and or built up area > 1,50,000 sq. mtrs	A project of Township and Area Development Projects covered under this item shall require an Environment Assessment report and be appraised as Category 'B1' Project. Note.- "General Conditions" shall not apply.

[F. No. 19-2/2013-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* Notification Number S.O. 1533(E), dated the 14th September, 2006 and was subsequently amended as follows:—

1. S.O. 4737 (E), dated the 11th October, 2007;
2. S.O. 3067 (E), dated the 1st December, 2009;
3. S.O. 695 (E), dated the 4th April, 2011;
4. S.O. 2896 (E), dated the 13th December, 2012;
5. S.O. 674(E), dated the 13th March, 2013;
6. S.O. 2559 (E), dated the 22nd August, 2013 ;
7. S. O. 2731 (E), dated the 9th September, 2013;
8. S. O. 562(E), dated the 26th February 2014; and
9. S. O. 1599(E), dated the 25th June, 2014.

F. No. 19-2/2014-IA-III
 Government of India
 Ministry of Environment Forests and Climate Change
 (IA-III Division)

Indira Paryavaran Bhawan
 Jor Bagh Road
 New Delhi-110003
 Dated: 5th February, 2015
 n/2015

OFFICE MEMORANDUM

Sub: Clarification regarding Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 on "Industrial Shed"-regarding.

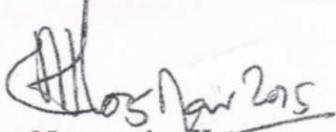
The Ministry of Environment, Forests & Climate Change vide Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 made amendment for exemption of "Industrial Shed" from requirement of Environment Clearance under the provisions of the EIA Notification, 2006.

The Ministry has received representations from various organizations seeking clarity about the meaning of word "Industrial Shed". The matter has been further examined in the Ministry and following clarification is hereby issued:

"The word '*Industrial Shed*' implies building (whether RCC or otherwise) which is being used for housing plant and Machinery of industrial units and shall include Godowns and buildings connected with production related and other associated activities of the unit in the same premise."

The Construction of the buildings shall follow the guidelines as prescribed by the Ministry of Environment, Forest & Climate Change which are being issued separately.

This issues with approval of the Competent Authority.


 (Dr. Manoranjan Hota)
 Director

Copy to:-

1. All the officers of IA Division
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs.
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
6. IT consultant, MoEFCC for uploading into the website

Copy for information:

1. PS to MOS (Independent Charge).
2. PPS to Secretary (EF&CC).
3. PS to JS (MKS).
4. All Divisional Head.
5. Website, MoEF&CC
6. Guard File.

F.No. 19-131/2019-IA-III [E 128798]
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
3rd Floor, Vayu Wing, Jor Bagh Road
Ali Ganj, New Delhi-3

Dated: 4th October, 2022

OFFICE MEMORANDUM

Subject: Clarification regarding Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 on applicability of Environmental Clearance - regarding.

Ministry of Environment, Forest and Climate Change vide Notification S.O. 3252 (E) dated 22/12/2014, amended the item 8 (a) of schedule to the EIA Notification 2006 to state that industrial shed, school, college, hostel for educational institution shall be exempted from requirement of Environmental Clearance (EC) but shall ensure sustainable environmental management, solid and liquid waste management, rainwater harvesting and may use recycled materials such as fly ash bricks.

2. Subsequently, the Ministry had clarified vide Office Memorandum (O.M) dated 05/03/2015 stating that "The word '*Industrial Shed*' implies building (whether RCC or otherwise) which is being used for housing plant and machinery of industrial units and shall include Godowns and buildings connected with production related and other associated activities of the unit in the same premise". Further, Ministry issued an OM dated 9/06/2015 clarifying that Notification dated 22/12/2014 provides exemption to buildings of educational institutions including universities from obtaining prior EC under the provisions of EIA Notification 2006 subject to sustainable environmental management and provided a set of guidelines to be followed for building projects to ensure sustainable environmental management.

3. In addition to the above, the Ministry vide letter dated 06/09/2016 clarified that the principle is of a dominant purpose. If an Industry is not covered under the EIA Notification 2006 for obtaining prior EC, it shall not be required to obtain prior EC under

item 8 of the schedule to the EIA Notification, 2006 if the size of the Industrial shed under which that industry is proposed to be housed is more than 20,000 sq. mtrs of built up area.

4. Thereafter, the Ministry issued an OM on 19/05/2022 stating that exemption provided for educational institutions vide Ministry's Notification No. S.O. 3252 (E) dated 22/12/2014 shall be applicable to all educational institutions covered under the definition of educational institution as mentioned in Noise Pollution (Regulation and Control) Rules, 2000. However, these educational institutions shall strictly implement the guidelines issued vide OM dated 9/06/2015 to ensure sustainable environmental management.

5. The Ministry is now in receipt of representations to exempt warehouses for storage of raw materials and finished goods of all consumption and industrial products including but not limited to industrial and factory-made products (except hazardous materials) from the requirement of prior EC along with industrial sheds, schools / colleges/ hostels for educational institutions as per the provisions contained in item 8(a) of schedule to the EIA Notification, 2006.

6. The matter has been examined in consultation with the concerned sector appraising Infrastructure Projects. Based on the inputs provided by the concerned sector of the IA Division, and further deliberation, the Ministry deems it necessary to clarify that, the word *Industrial Shed* mentioned in the Notification S.O. 3252 (E) dated 22/12/2014 implies buildings/ warehouses/ sheds (whether RCC or otherwise) which are used for housing machinery of industrial units and/or storage of raw materials and finished goods and industrial products including but not limited to industrial and factory-made products, irrespective of the location and proximity of the Industrial Shed *vis-a-vis* any Industry. These Industrial Sheds shall strictly implement the guidelines issued vide OM dated 9/06/2015 to ensure sustainable environmental management. However, if any of the activities/processes covered in the schedule to the EIA Notification 2006 are housed in the said Industrial Shed, then the same shall be required to obtain prior EC under the provisions of EIA Notification, 2006.

7. It is further mentioned that if the size of the industrial shed is $\geq 1,50,000$ sq.mtrs of built up area it shall be required to obtain prior EC under item 8(b) of schedule to the EIA Notification 2006, irrespective of the type of industry/ utility it houses.

8. In view of the existence of the interim Order issued by High Court of Kerala at Ernakulum [in writ petition W.P. (C) No. 3097 of 2016 (S)] dated 17/09/2020 and 23/11/2020 against the amendment to the EIA Notification, 2006 dated 22/12/2014, this clarification, within the territorial jurisdiction of High Court of Kerala, is subject to the outcome of the said court case.

9. This clarification is issued in supersession of OM no.19-2/2014-IA.III dated 05/03/2015 and with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist E

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS(TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.

**IN THE HON'BLE NATIONAL GREEN
TRIBUNAL (SOUTH ZONE)
AT CHENNAI**

Appeal No. 42 of 2024

S.P Muthuraman, ...Appellant

-Versus-

- 1. Union of India**
- 2. Member Secretary SEIAA**
- 3. TATA Electronics Private Limited**

...Respondents

**TYPED SET OF DOCUMENTS FILED
ON BEHALF OF THE 3RD
RESPONDENT – VOLUME II**

**M/s Karthik Sundaram
Deepika Murali,
Ranjana Jain,
Antara Balaji,
Manikanda Prabhu J,
Athman Khilji**

Counsels for 3rd Respondent

9710429161